

J.H.C. Sch. (1-7)

**Ambuj Nath**  
Registrar General  
High Court of Jharkhand  
Ranchi-834033

Phone: Office: 0651-2481449  
Fax No.: 0651-2481116

Letter No. 180 /R&S  
Dated: 14<sup>th</sup> May, 2018

To,

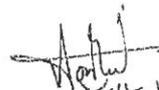
All Principal District and Sessions Judges of the state of Jharkhand  
including Judicial Commissioner, Ranchi

Sir,

I am to forward herewith the letter dated 11.05.2018 of Hon'ble the Acting Chief Justice alongwith the order dated 25.04.2018 of Hon'ble the Supreme Court of India in Criminal Appeal Nos. 1375-76 of 2013 for your kind information, needful and strict compliance.

Enclosure:- As Above

Yours Faithfully

  
14.5.18  
(Ambuj Nath)

**Registrar General**

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1375-1376 OF 2013

ASIAN RESURFACING OF ROAD AGENCY P. LTD. AND ANR. ...Appellants

Versus

CENTRAL BUREAU OF INVESTIGATION ...Respondent

O R D E R

1. Heard learned counsel for the parties.
2. In view of judgment of three Judge Bench dated 28<sup>th</sup> March, 2018 and after considering the material on record, we do not find any ground to interfere with the order framing charge.
3. Accordingly, the trial court is directed to proceed with the matter pending before it. All contentions of the parties are left open which may be gone into by the trial court. Parties are directed to appear before the trial court on 14<sup>th</sup> May, 2018.
4. To give effect to directions in judgment of this Court dated 28<sup>th</sup> March, 2018, noted above, we direct that wherever original record has been summoned by an appellate/revisional court, photocopy/scanned copy of the same may be kept for its reference and original returned to the trial courts forthwith.
5. We also direct that if in future the trial court record is summoned, the trial courts may send photocopy/scanned copy of the record and retain the original so that the proceedings are not held up. In cases where specifically

original record is required by holding that photocopy will not serve the purpose, the appellate/revisional court may call for the record only for perusal and the same be returned while keeping a photocopy/scanned copy of the same.

6. A copy of this order be sent to all the High Courts.

The appeals are disposed of.

.....J.  
[Adarsh Kumar Goel]

.....J.  
[Rohinton Fali Nariman]

New Delhi,  
April 25, 2018.

ITEM NO.101

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCriminal Appeal No(s). 1375-1376/2013

ASIAN RESURFACING OF ROAD AGENCY P. LTD. &amp; ANR. Appellant(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION Respondent(s)

WITH

Crl.A. No. 1396/2013 (II-C)

SLP(Crl) No. 1451/2014 (II-C)

SLP(Crl) No. 1399/2014 (II-C)

Crl.A. No. 1395/2013 (II-C)

Crl.A. No. 1391/2013 (II-C)

Crl.A. No. 1389/2013 (II-B)

Crl.A. No. 1388/2013 (II-B)

SLP(Crl) No. 2508/2014 (II-C)

SLP(Crl) No. 2970/2014 (II-C)

SLP(Crl) No. 2507/2014 (II-C)

Crl.A. No. 1398/2013 (II-C)

Crl.A. No. 1397/2013 (II-C)

Crl.A. No. 1393/2013 (II-C)

SLP(Crl) No. 2610/2013 (II-B)

SLP(Crl) No. 2939/2014 (II-C)

SLP(Crl) No. 2977/2014 (II-C)

Crl.A. No. 1390/2013 (II-C)

Crl.A. No. 1399/2013 (II-C)

Crl.A. No. 1402/2013 (II-C)

Crl.A. No. 1400/2013 (II-C)  
Crl.A. No. 1401/2013 (II-C)  
Crl.A. No. 1404/2013 (II-C)  
Crl.A. No. 1403/2013 (II-C)  
Crl.A. No. 1405/2013 (II-C)  
SLP(Crl) No. 4709/2014 (II-C)  
Crl.A. No. 1383/2013 (II-C)  
Crl.A. No. 1377/2013 (II-C)  
Crl.A. No. 1382/2013 (II-C)  
SLP(Crl) No. 6835/2013 (II-C)  
SLP(Crl) No. 6834/2013 (II-C)  
Crl.A. No. 1394/2013 (II-C)  
SLP(Crl) No. 6837/2013 (II-C)  
SLP(Crl) No. 6372/2014 (II-C)  
SLP(Crl) No. 6391/2014 (II-C)  
Crl.A. No. 1384/2013 (II-C)  
SLP(Crl) No. 6691-6692/2014 (II-C)  
Crl.A. No. 1386-1387/2013 (II-C)  
Crl.A. No. 388/2014 (II-C)  
SLP(Crl) No. 10050-10051/2013 (II-C)  
SLP(Crl) No. 9652-9653/2013 (II-C)  
Crl.A. No. 234/2014 (II-C)  
Crl.A. No. 1385/2013 (II-C)  
SLP(Crl) No. 5678/2014 (II-C)  
Crl.A. No. 1406/2013 (II-C)  
SLP(Crl) No. 9363/2017 (II-B)

Date : 25-04-2018 These Matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s)

Mr. Vikas Singh, Sr. Adv.  
Mr. M.C. Dhingra, Adv.  
Mr. Md. Shahid Anwar, AOR  
Mr. Adil S., Adv.  
Mr. Amir Naseem, Adv.  
Mr. Zulfiqar Khan, Adv.

(Crl.A.1375-76/2013) Ms. Tatini Basu, AOR

Ms. Sneha Baul, Adv.  
Mr. Abhinav Sharma, Adv.  
Mr. Santosh Kumar - I, AOR

Mr. Yogesh Verma, Adv.  
Mr. Bhavtosh Sharma, Adv.  
Mr. Gopal Jha, AOR

Dr. Sushil Kumar Gupta, Adv.  
Ms. Mridula Ray Bharadwaj, AOR

Mr. Sibho Sankar Mishra, AOR  
Mr. S. Sadargi, Adv.  
Mr. U. Mishra, Adv.

Mr. Yoginder Handoo, AOR  
Mr. Nishant Kumar, Adv.

Mr. Rajesh Tyagi, Adv.  
Mr. Harsh Khanna, Adv.  
Mr. Harish Pandey, AOR  
Mr. Amit Tanwar, Adv.

Mr. R.P. Shukla, Adv.  
Ms. Upasna Shukla, Adv.  
Mr. Vijay K. Jain, AOR

Mr. Arvind Kumar Shukla, Adv.  
Mr. Alok Shukla, Adv.  
Mr. Nihal Ahmad, Adv.  
Mr. Mohit D. Ram, AOR

Mr. Anupam Lal Das, AOR

Mr. Rishi Malhotra, AOR

Mr. Sarvesh Singh Baghel, AOR

Mr. Nikhil Jain, AOR

Mr. Ashwani Kumar, AOR

Mr. Kamal Mohan Gupta, AOR

For Respondent(s)

Ms. Vibha Datta Makhija, Sr. Adv.

Mr. S.S. Shamsbery, Adv.

Ms. Kiran Bhardwaj, Adv.

Ms. Rukmini Bobde, Adv.

Ms. Binu Tamta, Adv.

Mr. V.V. Pattabhi Ram, Adv.

Mr. Sumit Teterwal, Adv.

Mr. Mukesh Kumar Maroria, AOR

Ms. Vibha Datta Makhija, Sr. Adv.

Ms. Kiran Bhardwaj, Adv.

Mr. B. V. Balaram Das, AOR

Mr. Ashok K. Mahajan, AOR

Mr. Senthil Jagadeesan, AOR

Mr. Amarjit Singh Bedi, AOR

Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following

O R D E R

In terms of the signed reportable order Crl.A.NO(s).1375-1376/2013 are disposed of while directing the Registry to send a copy of this order to all the High Courts. Pending applications, if any, shall also stand disposed of.

Rest of the matters are listed tomorrow.

(MAHABIR SINGH)

COURT MASTER

(Signed Reportable Order in Crl.A.NO(s).1375-1376/2013 is placed on the file)

(SUMAN JAIN)

BRANCH OFFICER